Sr. No. 10

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(Crl) No. 19/2020 CrlM No. 445/2020

Mohd. Rashid

.....Petitioner(s)

Through: - Mr. Nasir Mirza, Advocate.

v/s

U.T of Jammu and Kashmir and others

.....Respondent (s)

Through: - Mr. A.M Malik, Dy. A.G

Coram:

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

**ORDER** 

Status report has been filed. As per the status report, the police have raided many places but the girl could not be recovered.

Learned counsel for the petitioner has submitted that the police are not doing enough to recover the girl despite the fact that the girl is missing for the last so many days.

Learned counsel for the respondents submits that the petitioner is not cooperating with the police though the other side has refuted the submission of learned counsel for the respondents.

In view of the submissions made above and the status report filed by the respondents vide dated 09.06.2020, it is directed that every effort shall be made by the police to recover the girl. The petitioner shall also cooperate in the investigation. In case the police fails to recover the girl by the next date, SSP Rajouri shall appear through virtual mode on the next date of hearing.

List on 16.06.2020.

(Puneet Gupta) Judge

Jammu 10.06.2020 Tarun